HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) (Office of the Registrar General at Srinagar)

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: <u>3375</u> of 2025/RG/LP

Dated: 19.07.2025

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate and have surrendered his Certificate of Enrolment as an Advocate, therefore, the same is suspended.

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Mr.Rehan Ali Wani S/O Sh.Sana Ullah Wani, R/O Village Tethar, Tehsil Banihal District Ramban, A/P Near Old Bus Stand, Bhaderwah-182222	15.07.2025	JK-347/2015 Dt.29.09.2015 (Absolute)

By Order.

Additional Registrar (L.P.)

High Court Main Wing, Srinagar

Dated: 19.07.2025

No: 39250-62 RG/LP

Copy to the: -

- Registrar Judicial, High Court Wing, Jammu/Srinagar.
- 2. Principal District & Sessions Judge, Ramban.
- 3. Secretary, Bar Council of India, New Delhi.
- 4. President J&K High Court Bar Association, Jammu/Srinagar.
- 5. President District Bar Association, Ramban.
- 6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
- 7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of the concerned.
- 8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 9. Notifications file for record.
- 10. Mr. Rehan Ali Wani S/O Sh.Sana Ullah Wani, R/O Village Tethar, Tehsil Banihal District Ramban,

A/P Near Old Bus Stand, Bhaderwah-182222.

.....for information.